

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 216 OF 2017
APPEAL NO. 217 OF 2017
APPEAL NO. 218 OF 2017 & I.A. No. 767 of 2017**

Dated: 16th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Delhi Bar Association

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. B. P. Agarwal

Counsel for the Respondent(s) : Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R-1

Mr. Anupam Verma

Mr. Rahul Kinra

Mr. Anurag Bansal for R-2

ORDER

I.A. No. 767 of 2017 in Appeal No. 218 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record.
Applications is disposed of.

Appeal Nos. 216, 217 & 218 of 2017

Learned counsel for respondent No.2 has pointed out that only 453 consumers at the court complex are partially paying at domestic tariff in

terms of the order of the High Court and this Tribunal's order dated 27.03.2017 and 147 consumers are not paying at all. We distress at this.

Learned counsel for the appellant states that he will immediately look into the matter and request the consumers to pay the tariff. Learned counsel for the appellant seeks three weeks more time to file rejoinder. He may take steps to file the same on or before 08.12.2017 after serving copy on the other side.

Learned counsel for respondent No.2 states that he will adopt reply filed in Appeal No. 218 of 2017 in Appeal Nos. 216 & 217 of 2017 and seeks a week's time to file an affidavit to that effect. He may file the same on or before 22.11.2017 after serving copy on the other side.

List these matters on **11.01.2018**.

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/ss